GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3149 ANSWERED ON:27.07.2009 UTILISATION OF DEFENCE LANDS Thakur Shri Anurag Singh

Will the Minister of DEFENCE be pleased to state:

- (a) the details of lands lying unutilised in the various cantonments and other defence establishments;
- (b) the steps taken to surrender the surplus lands;
- (c) whether the Government proposes to constitute a Board or Committee to look after the acquisition of lands in a judicious manner; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): Defence land is meant primarily for various defence needs. The requirement of defence land is, gradually increasing and hence cannot be frozen at any point of time. Keeping in view both present and future requirements of the Services, no defence land including land which is presently vacant, can be declared surplus.
- (c) & (d): As and when the need arises for acquisition of land for defence purposes, Board of Officers is convened to consider the acquisition, as per laid down norms.